

FIR No. 232/2020  
PS : Sarai Rohilla  
U/s 356/379/411/34 IPC  
State Vs. Sunny @ Rahul @ DK, S/o Pardeep Kumar, R/o T.121, Punjabi Basti, Baljit Nagar, Anand Parbat, Delhi.

(Through Video Conferencing)

24.08.2020

Bail application U/s 437 Cr.P.C on behalf of accused Sunny @ Rahul @ DK, S/o Pardeep Kumar, R/o T.121, Punjabi Basti, Baljit Nagar, Anand Parbat, Delhi.

Present: Ld. APP for the State  
Counsel for accused.

Counsel for accused has submitted that accused is in JC and has been falsely implicated in the present case and the investigation has been completed.

I have heard ld counsel for accused and perused the reply.

Recovery has already been effected. No useful purpose shall be served by keeping the accused in JC. It may take some time for the trial to commence as the functioning of regular court remains suspended. Accordingly, accused Sunny @ Rahul @ DK, S/o Pardeep Kumar, R/o T.121, Punjabi Basti, Baljit Nagar, Anand Parbat, Delhi is released on bail on furnishing personal bond in the sum of Rs. 5,000/- subject to the satisfaction of concerned jail superintendent. Accused Sunny @ Rahul @ DK, S/o Pardeep Kumar, R/o T.121, Punjabi Basti, Baljit Nagar, Anand Parbat, Delhi be released from JC if not required in any other case.

Copy of the order be sent to jail through email [daksection.tihar@gov.in](mailto:daksection.tihar@gov.in) and also be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email.



(Chander Mohan)  
MM-04/Central:  
Delhi/24.08.2020

FIR No. 212/2020  
PS : Sarai Rohialla  
U/s 392/394/397/34 IPC  
State Vs. Md.Abdula @ Kana S/o Md. Rafik@Rajik

(Through Video Conferencing)

24.08.2020

Application under section 437 Cr.P.C for grant of bail on behalf of accused Md. Abdula S/o Md. Rafik @ Rajik

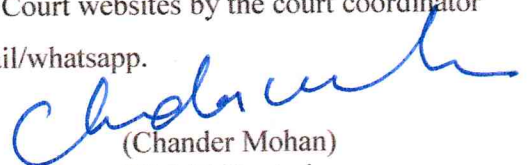
Present: Ld. APP for the State  
Sh. Amresh Kumar, LAC for accused.

LAC for accused has submitted that accused is in JC since 19.06.2020 and has been falsely implicated in the present case.

I have heard ld counsel for accused and perused the reply.

One of the offence with which accused has been charged is under u/s 394 IPC which carries imprisonment upto life. Therefore, this court has no jurisdiction to entertain the present bail application. No ground for bail is made out. Application is accordingly dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.



(Chander Mohan)  
MM-04/Central:  
Delhi/24.08.2020

FIR No. 246/2020  
PS : Sarai Rohilla  
U/s 379/420/482/120B/34 IPC  
State Vs. Sanjay Mahesh Bajrange @Gattu & Ors.

(Through Video Conferencing)

24.08.2020

An application has been moved on behalf of applicant Dinesh Tayal S/o Sh. Rohan Lal Tayal under section 451 Cr.P.C for release of cash/currency notes to the tune of Rs. 12,0000/- (Rs. Twelve Lakhs Only).

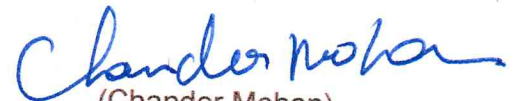
Present: Ld. APP for the State  
Ld. Counsel for the applicant.

Arguments heard.

It is submitted by the applicant that he is the owner of the cash/currency which is no more required for investigation purposes and therefore, the same be released to applicant on superdari.

In the report filed by IO/SHO to the present application, it is submitted that the IO has no objection if the aforesaid cash/currency is released to applicant who is the rightful owner. In view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the aforesaid cash/currency be released to the applicant to the satisfaction of IO/SHO. The IO/SHO is further directed to take photograph from all angles and get the same signed on the rear by the applicant. The photograph/CD shall be filed alongwith the final report. IO is further directed to take the address proof of the applicant before releasing the cash/currency as per report of IO to the applicant.

The application is disposed off accordingly. Copy of order be provided dasti too applicant/counsel.



(Chander Mohan)  
MM-04/Central:  
Delhi/24.08.2020

Jagesh Tyagi vs. Smt. Vimla Devi.  
PS : Sarai Rohilla

(Through Video Conferencing)

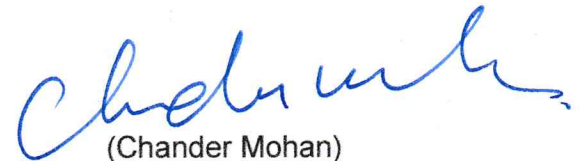
24.08.2020

Present: Ld. Counsel for complainant.

Fresh complaint under section 200 Cr.PC for offence committed u/s  
383/385/451/506/34 IPC r/w section 156(3) Cr.P.C filed through VC.

Heard.

Let Action Taken Report be called from SHO PS Sarai Rohilla for  
19.09.2020.



(Chander Mohan)  
MM-04/Central:  
Delhi/24.08.2020